

28

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

O.A.No.697 of 1997.

Date: 9--6--1997.

Between:

T.Yadaiah. ... Applicant.

and

1. Union of India represented by its Secretary & D.G.(Posts), Department of Posts, Ministry of Communications, Dak Bhavan, New Delhi.
2. The Director of Accounts (Postal) Andhra Circle, Dak Sadan, Abids, Hyderabad 500 001. Respondents.

Counsel for the applicant: Sri B.S.A. Satyanarayana.

Counsel for the respondents: Sri V.Bhimanna.

JUDGMENT

(by Hon'ble Shri H. RAJENDRA PRASAD, MEMBER (A) 9/16

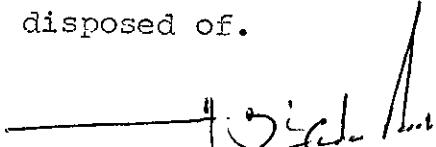
Heard Sri B.S.A.Satyanarayana for the applicant and Sri V.Bhimanna for the respondents.

The applicant's grievance is that a portion of his gratuity has been withheld as a result of 'incorrect' fixation of his pay and without any notice having been served on him. He is, therefore, put to considerable financial strain on account of this 'arbitrary' action of the respondents.

J/6/16

It is noticed that the applicant has approached this Tribunal without making any representation to the concerned authorities. Thus he has not exhausted the remedies normally available to him. He shall, therefore, submit a representation to the concerned authorities explaining his stand point. If the same is rejected by the respondents, his grievance can be considered on merits, provided that a fresh O.A., is filed in this regard.

Thus, the O.A., is disposed of.

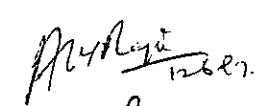
  
H. RAJENDRA PRASAD,  
MEMBER (A)

09 JUN 97

Date: 9--6--1997.

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Dictated in open Court.

sss.

  
Deputy Registrar (S)

-3-

O.A.697/97.

To

1. The **Secretary & Director General (Posts)**  
Dept. of Posts, Union of India,  
Ministry of Communications,  
Dak Bhavan, New Delhi.
2. The Director of Accounts (Postal)  
Andhra Circle, Dak Sadan, Abids, Hyderabad-1.
3. One copy to Mr. B. S. A. Satyanarayana, Advocate, CAT. Hyd.
4. One copy to Mr. V. Bhimanna, Addl. CGSC. CAT. Hyd.
5. One copy to HHRP. M(A) CAT. Hyd.
6. One spare copy. ~~xx~~
7. One copy to D.R. (A) CAT. Hyd.

pvm

~~10/7/97~~ T COURT

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TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE

VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 9 -6 -1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

697/97

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
मेमो/DESPATCH

- 4 JUL 1997

हैदराबाद आयोग  
HYDERABAD BENCH

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